



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 11 सितम्बर, 2026 / 20 भाद्रपद, 1948

हिमाचल प्रदेश सरकार

**OFFICE OF THE MUNICIPAL COUNCIL, JAWALAMUKHI**

Email: mc.jawalamukhi@gmail.com Phone Number- 01970-222256

NOTIFICATION

*Dated the 8th July, 2026*

**No. 1314/MCJ.**—In exercise of the powers conferred under Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, Executive Officer,

125—राजपत्र / 2026—11—09—2026

(8405)

Municipal Council Jawalamukhi, Distt. Kangra Himachal Pradesh hereby notifies the following Bye-laws:—

**1. Short title, Extent and Commencement:—**

- (i) These Bye-laws may be called the Municipal Council Jawalamukhi, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premises) Bye-laws 2025.
- (ii) These shall come into force from the date of its publication in the official Gazette of Himachal Pradesh.
- (iii) These Bye-laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and Annexure-II for storage of any Article, within the municipal limits.

**2. Definitions.—**In these Bye-laws, unless the context otherwise requires:—

- (a) **“Act”** means the Himachal Pradesh Municipal Act.1994, (Act No. 12 of 1994)
- (b) **“Authorized Officer”** means Executive Officer or any other Officer specifically authorized by the Executive Officer.
- (c) **“Inspector”** means Sanitary Inspector, or any other Official of the Municipal Council duly authorized by the Executive Officer.
- (d) **“License”** means a written permission granted by the Executive Officer or any other official /Officer duly authorized by the Executive Officer in favour of the person, owner & occupier for sale/storage of articles and Trade Types specified in Annexure-I, and zones as per Annexure-II of these Bye-laws.
- (e) **“Licensing Officer”** means Executive Officer, or any other officer duly authorized by the Executive Officer to grant/ renew License under the provisions of these Bye-laws.
- (f) **“Premises”**, means any shop/store/place where the articles specified in Annexure- I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure-I are performed.
- (g) **“Small Scale Business/Trade”** means premises covering maximum area of 100 sq.ft. **“Medium Scale Business/Trade”** means premises covering area of 100 Sq.ft. to 500 sq. ft. and **“large Scale Business/Trade”** means premises covering area of more than 500 Sq.ft.
- (a) **“Shopkeeper”** means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (b) The words and expression not defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

**3. Procedure for obtaining License:—**

- (a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-II within the areas of the Municipal Council shall apply for license on **Citizen seva portal** online to Executive Officer of the concerned Municipal Council Jawalamukhi.
- (b) Period of License.—(1) The License shall be issued for a period maximum up to fifteen years at a time and the License shall automatically come to an end after completion of such period.

**4. Renewal of License:—**

- (i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/ prescribed license fee by the applicant. The license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50% of license fee within next one month and after that period the license shall not be renewed. In that case a fresh Trade license shall be required to be issued.
- (ii) No document is required to be submitted for renewal of License.

**5. Transfer of License:—**

- (i) The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Executive Officer keeping in view the circumstances of the case.
- (ii) The licensee shall provide online information to the Executive Officer for winding up of his business under such license.

**6. License Fee:—**

- (i) The license fee for grant of license shall be decided by the Executive Officer from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner :—

| <b>Trade License Fee Detail</b> |                             |                       |                               |                            |
|---------------------------------|-----------------------------|-----------------------|-------------------------------|----------------------------|
| <b>Sl. No.</b>                  | <b>Scale of Business</b>    | <b>License Period</b> | <b>ULB Name</b>               | <b>Trade Fee INR (1Yr)</b> |
| 1.                              | Small scale Business/trade  | Yearly                | Municipal Council Jawalamukhi | 50                         |
|                                 |                             | 5 Years               | Municipal Council Jawalamukhi | 50                         |
|                                 |                             | 10 Years              | Municipal Council Jawalamukhi | 50                         |
|                                 |                             | 15 Years              | Municipal Council Jawalamukhi | 50                         |
| 2.                              | Medium scale Business/trade | Yearly                | Municipal Council Jawalamukhi | 50                         |
|                                 |                             | 5 Years               | Municipal Council Jawalamukhi | 50                         |

|    |                            |          |                               |    |
|----|----------------------------|----------|-------------------------------|----|
|    |                            | 10 Years | Municipal Council Jawalamukhi | 50 |
|    |                            | 15 Years | Municipal Council Jawalamukhi | 50 |
| 3. | Large scale Business/trade | Yearly   | Municipal Council Jawalamukhi | 50 |
|    |                            | 5 Years  | Municipal Council Jawalamukhi | 50 |
|    |                            | 10 Years | Municipal Council Jawalamukhi | 50 |
|    |                            | 15 Years | Municipal Council Jawalamukhi | 50 |

In the fairs, fee shall be charged on the following rates :—

- |                 |                   |
|-----------------|-------------------|
| (a) Small Shop  | Rs. 100/- P. Day  |
| (b) Medium Shop | Rs. 500/- P. Day  |
| (c) Large Shop  | Rs. 1000/- P. Day |

**Explanation.** —A shop covering an area upto 6 square meters shall be deemed to be a small shop. A shop covering an area from 6 square meters to 15 square meters shall be deemed to be a medium shop. A shop covering an area more than 15 square meters shall be deemed to be a Large shop.

- (ii) Fee structure for permission for Shooting of the Films/Documentaries in MC:—

| Big budget Films/<br>Movies     | Medium budget Films/<br>Movies                        | Low budget Films/Movies/<br>TV Serials/Musical<br>Albums/ Advertisements |
|---------------------------------|-------------------------------------------------------|--------------------------------------------------------------------------|
| (Films above Rs. 75.00 Crores). | (Films above Rs. 5.00 Crores up to Rs. 75.00 Crores). | (Films up to Rs. 5.00 Crores)                                            |
| Rs. 80,000/- per day            | Rs. 40,000/- per day                                  | Rs. 20,000/- per day                                                     |

## 7. Conditions for grant of license:—

- (i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye Laws.
- (ii) The permission shall, unless specified otherwise in the license, be valid in the entire Municipal Council limits, subject to such conditions as may be imposed by the Executive Officer.
- (iii) The owner/ occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- (iv) The Executive Officer shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (v) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade viz. type of business, area, approval of map and nature of property i.e. commercial and domestic etc. to be true to the best of his knowledge and belief.

- (vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Executive Officer or the Licensing Officer from time to time.
- (vii) The licensee will ensure timely payment of Municipal dues.
- (viii) **Time period for issue of License.**—The license shall be issued as per the time lines notified/ specified for this service under Public Service Guarantee Act, 2011.

## 8. Denial of license: —

- (a) The license shall not be granted:—
  - (i) to a person suffering from any loathsome infections or contagious diseases
  - (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
  - (iii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
  - (iv) to a person not below the age of 18 years.
- (b)
  - (i) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Executive Officer or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
  - (ii) The Licensee shall be liable to pay transfer charges @ 500/- per license at the time of effecting transfer of License.
  - (iii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place/ reception of the premises.
  - (iv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
  - (v) The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

## 9. Offences and penalties: —

- (i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for a penalty of Rs.1000/- to Rs. 4000/- only.

- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/her license will be cancelled.
- (iii) In case of repeated violation, the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-Laws subject to the satisfaction of the Executive Officer.

## ANNEXURE-I

### Purposes to which premises may not be used without a license:—

- (i) Banking
- (ii) Tourism and Hospitality
- (iii) Cinematograph films, shooting of Cinematograph film by any process whatsoever.
- (iv) Treating of Chilies or masala or seeds, Grinding of by mechanical means
- (v) Cloth, Yarn or leather in indigo or in other colors, Dying or printing of Cloth, or yarn Bleaching.
- (vi) Keeping of an eating house or a catering establishment
- (vii) Grain, Parching
- (viii) Ground nut seeds, tamarind seeds or any other seeds, Parching
- (ix) Keeping of hair dressing saloon or a barber's shop
- (x) Hides or skins, whether raw or dried Tanning, pressing or packing
- (xi) Keeping a laundry shop
- (xii) Leather goods, manufacturing or by mechanical means
- (xiii) Keeping of a Litho Press
- (xiv) Keeping of a lodging house
- (xv) Metal Casting
- (xvi) Precious metals, refining of or recovering of them from embroideries
- (xvii) Keeping of a Printing Press
- (xviii) Keeping sweetmeats shop except in premises already licensed as an eating house.
- (xix) Keeping a tailoring shop
- (xx) Carrying on the trade or business of or any operation connected with the trade of –
  - (1) Servicing or repair of autocar or autocycle
  - (2) Blacksmith
  - (3) Coppersmith
  - (4) Electroplating
  - (5) Glass beveling
  - (6) Glass cutting
  - (7) Glass polishing
  - (8) Goldsmith
  - (9) Cutting, grinding, dressing or polishing of marble
  - (10) Cutting or treating of metal (ferrous or non-ferrous or antimony, but excluding precious metal) by drilling, pressing, filling, polishing, heating or by any other process or joining of metal parts.
  - (11) Photography-studio

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- (12) Selling, repairing, servicing or manufacturing of radio (wireless receiving sets).
- (13) Silversmithing
- (14) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power.
- (15) Grinding, cutting, dressing or polishing of stone
- (16) Cutting or sawing of wood or timber by mechanical or electrical power
- (17) Tin smithy
- (18) Washerman's work
- (19) Electrical, Welding of metals by gas or any other process.
- (xxi) Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, melting, grinding or preparing by any process whatever any of the following articles –
1. Aerated waters
  2. Bakelite goods
  3. Bidis (indigenous cigarettes) snuff, cigars or cigarettes
  4. Bitumen
  5. Blasting powder
  6. Bones
  7. Bricks or tiles by hand power
  8. Bricks or tiles by mechanical power
  9. Brushes
  10. Candles
  11. Catgut
  12. Celluloid or celluloid goods
  13. Cement concrete designs or models
  14. Charcoal
  15. Chemicals
  16. Cinematograph films stripping in connection with any trade
  17. Cosmetics or toilet goods
  18. Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
  19. Cotton seeds
  20. Dammar
  21. Dynamite
  22. Fat
  23. Fireworks
  24. Flax
  25. Ink for printing, writing, stamping etc.
  26. Gas
  27. Ghee
  28. Glass or glass articles
  29. Gunpowder
  30. Hemp
  31. Ice (including dry Ice)
  32. Insecticide or disinfectants
  33. Leather, cloth or rexine cloth or water proof cloth
  34. Lime
  35. Linseed oil

36. Matches for lighting (including Bengal matches)
37. Mattresses and pillows
38. Offal
39. Oil-cloth
40. Oil other than petroleum (either by mechanical power or by hand power or Ghani driven by bullock or any other animal).
41. Pharmaceutical or medical products
42. Rubber or rubber goods
43. Paints
44. Paper or cardboard
45. Pickers from hides
46. Pitch
47. Plastic goods
48. Pottery by hand power
49. Pottery by mechanical or any power other than hand power
50. Sanitary-ware or China-ware
51. Soap
52. Sugar
53. Sweetmeat and confectionery goods
54. Tallow
55. Tar
56. Varnishes
57. Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

## ANNEXURE-II

### ARTICLE WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A LICENSE

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid
16. Chilies
17. Chlorate mixture
18. Cinematograph films-non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk etc.
21. Coal
22. Coconut fiber

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23. Coke
  24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, Sulphur dioxide gas, chlorine gas, acetylene gas etc.
  25. Copra
  26. Cosmetics and toilet needs
  27. Cotton including kahok, surgical cotton and silky cotton
  28. Cotton refuse or waste or cotton yarn refuse or waste
  29. Cotton seed
  30. Detonators
  31. Dry leaves
  32. Dynamite
  33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
  34. Fat
  35. Felt
  36. Fins
  37. Fire wood
  38. Fire-works
  39. Fish (dried)
  40. Flax
  41. Fulminate
  42. Fulminate of mercury
  43. Fulminate of silver
  44. Golatino
  45. Gollignite
  46. Grass
  47. Gun-cotton
  48. Gun-powder
  49. Gunny-Bags
  50. Hair
  51. Hay or fodder
  52. Hemp
  53. Hessian cloth (gunny bag cloth)
  54. Hides (dried)
  55. Hides (raw)
  56. Hoofs
  57. Horns
  58. Incense or Esas
  59. Jute
  60. Khokas, boxes, barrels, furniture or any other article of wood
  61. Lacquer
  62. Leather, leather cloth, raxine cloth and water proof cloth
  63. Matches for lighting (including Bengal matches)
  64. Methylated spirit, denatured spirit or French polish
  65. Nitro-cellulose
  66. Nitro-compound
  67. Nitro-glycerine
  68. Nitro-mixture
  69. Offal
  70. Oil, other than petroleum
  71. Oilseeds including almonds, but excluding cotton-seeds
  72. Old paper or waste paper including old newspapers, periodicals magazines, etc.

73. Packing stuff (paper cutting)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934.
77. Phosphorous
78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or Plastic goods
81. Plywood
82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woolen cloth.
83. Resin or Dammer Batter otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, feg signals, cartridges etc.
86. Saltpetre
87. Sandal wood
88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
89. Shoes including leather, PVC Canvas rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fiber
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, ditch, dammar or bitumen
97. Tarphlin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, China and earthen-ware, aluminum ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn.

Sd/-  
Executive Officer,  
Municipal Council,  
Jawalamukhi, Distt. Kangra (H.P.).

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**OFFICE OF THE MUNICIPAL COUNCIL DEHRA,  
DISTT. KANGRA (H.P.)  
Dehra Municipal Council (Registration and Control of Pet Dogs)  
Bye-Laws, 2025  
AMENDMENT**

*Dated the 9th September, 2026*

**No. MCD/2219-2222/2026.**—In exercise of the powers conferred under section 113, 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994), read with already

published Dehra Municipal Council (Registration and Control of Pet Dogs) Bye-Laws, 2025, dated 18-02-2026, the House of MC Dehra in meeting held on 30-07-2026 with *vide* resolution No. 514(1) has proposed to amend the following Bye-Laws with retrospective effect from the date of initial publication. The same are hereby published in the Rajpatra (e-Gazette) Himachal Pradesh for the information of the public as required under section 217.

The House has resolved that under Section 3 (Procedure for Registration of Dogs) of the Pet Bye-Laws, the annual licence fee for registered pet dogs, which was previously notified as Rs. 600 (Rupees Six Hundred only), shall be substituted with Rs. 100 (Rupees One Hundred only) annually with retrospective effect from the date of initial publication. The House has further resolved that, the words "metal token" as mentioned under Section 3 shall be substituted with the words "Laminated Licence Registration Card", which shall be issued under Section 3 of the Pet Bye-Laws. All other existing provisions of the already published Pet Bye-Laws shall remain the same.

Post the application of above proposed amendments in Procedure for Registration of Dogs under Section 3 shall be as detailed below :—

### **3. Procedure for Registration of Dogs:**

On and from the date of publication of these bye-laws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Municipal Council, Dehra shall be compulsory. The owner of Dog, on or before the first day of April of every financial year or within seven days of its arrival, register such dog in a Form as prescribed by the Council, Municipal Council, Dehra (Annexure–A) accompanied by a fee of Rs. 100 per dog as one time registration fees alongwith two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs. 100 per dog shall be charged as license fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a Laminated License Registration Card to be attached with the collar to be worn by the dog and in case of loss or destruction of the Laminated License Registration Card; a duplicate Laminated License Registration Card shall be issued to the owner on submission of an application alongwith a fee of Rs. 500 per token. The registration once made shall remain valid for full life span of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of Two (2) dogs.

*Executive Officer,  
Municipal Council Dehra.  
Dsth. Kangra (H.P.).*

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### **OFFICE OF THE MUNICIPAL COUNCIL DEHRA, DISTT. KANGRA (H.P.)**

### **Municipal Council Dehra (Property Taxation) Bye-Laws, 2022**

### **AMENDMENT**

*Dated the 9th September, 2026*

**No. MCD/2223-2226/2026.**—In exercise of the powers conferred under section 65, 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994), read with already

published Municipal Council Dehra (Property Taxation) Bye-Laws, 2022, dated 17-06-2022, the House of MC Dehra in meeting held on 30-07-2026 with *vide* resolution No. 515(B) has proposed to amend the Municipal Council Dehra (Property Taxation) Bye-Laws, 2022. The same are hereby published in the Rajpatra (e-Gazette) Himachal Pradesh for the information of the public as required under section 217.

The House has resolved that the value per square meter for non-residential occupancy as already notified for Use Factor (F5) be shifted to F4 (Occupancy Factor) for Commercial Self and Commercial Let Out that was notified as 4 previously. In the values for New Occupancy F4 factor, for non-residential occupancy, the value for sub-categories C and D shall be 4.5 and 4 respectively that were earlier 5 and 3.5 respectively in the table. The value for all other sub-categories existing in the table shall remain the same. The value for non-residential occupancy for F5 Use Factor shall be 3.5 in substitution of previously existing detailed table. All other existing provisions in already published Bye-Laws shall remain same.

Post the application of above proposed amendments the F4 (Occupancy factor) and F5 (Use factor) shall be as detailed below :—

**25. Occupancy factor (F4 )/characteristics and its value.**—The occupancy factor and its value shall be as under for the purpose of Clause (c) *ibid*:—

(i) Value for residential: (F4)

|                                    |                                         |
|------------------------------------|-----------------------------------------|
| (a) Value for self-residential = 2 | (b) Value for Let out residential = 2.5 |
|------------------------------------|-----------------------------------------|

(ii) Value per sq. mtr. for non-residential occupancy: (F4 )

| A                                                                           | B                                                                                          | C                                                                                                                                                                    | D                                                                                                                                    | E                                                                                |
|-----------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|
| Hotels above built-up area of 2000 Sq. mtr., MNC Show Rooms and Restaurant. | Hotel having built-up area between 1000 To 2000 Sq. mtr. And Show Room above 1000 Sq. Mtr. | Other Hotels, Bars, Restaurant, Banks, ATMs, Show Rooms, Call Centre, Marriage Hall, Travel Agency, Gym, all Commercial activities, Coaching center, Industries etc. | Shops, School, Colleges, Educational Institutions, Offices, Hostel, Hospital, Theatre, Clubs, Paying Guest House (PGs), Guest House. | Godowns, Dhabas, Stall and Other types of Properties not covered under (A to D). |
| =7                                                                          | =6                                                                                         | = 4.5                                                                                                                                                                | =4                                                                                                                                   | = 3                                                                              |

**26. Use factor/(F5) characteristic and its value.**—For the purpose of Clause (33a) of Section 2 of the Act, the value of use factor/characteristic of the unit(s) of the lands & buildings for the purpose of Clause (33 a) *ibid* shall be as under:—

(i) Residential = 2

(ii) Non-residential occupancy = 3.5

*Executive Officer,  
Municipal Council Dehra.  
Distt. Kangra (H.P.).*

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 5th September, 2026*

**No. HHC/Admn.3(388)/94-II.**—06 days earned leave on and with effect from 14-09-2026 to 19-09-2026, with permission to prefix second Saturday and Sunday fell on 12-09-2026 & 13-09-2026 and suffix Sunday fell on 20-09-2026, is hereby sanctioned in favour of Sh. Ramesh Chand Sharma, Assistant Registrar of this Registry.

Certified that Sh. Ramesh Chand Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Sh. Ramesh Chand Sharma would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-

*Registrar General.*

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 5th September, 2026*

**No. HHC/Estt.3(409)/95-I.**—10 days commuted leave *i.e.* 05 days commuted leave on and *w.e.f.* 21-07-2026 to 25-07-2026, with permission to suffix Sunday fell on 26-07-2026 and 05 days commuted leave on and *w.e.f.* 18-08-2026 to 22-08-2026, with permission to suffix Sunday fell on 23-08-2026, are hereby sanctioned, *ex-post-facto*, in favour of Shri Padam Dev Sharma, Additional Registrar of this Registry.

Certified that Shri Padam Dev Sharma has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Padam Dev Sharma would have continued to officiate the same post of Additional Registrar but for his proceeding on leave.

By order,

Sd/-

*Registrar General.*

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 5th September, 2026*

**No. HHC/GAZ/14-310/09-I.**—Hon'ble the Chief Justice has been pleased to grant 01 day earned leave for 05-09-2026 with permission to prefix Gazetted holiday falling on 04-09-2026 in favour of Dr. Arvind Malhotra, Principal Judge, Family Court, Kangra at Dharamshala, H.P.

Certified that Dr. Arvind Malhotra is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Dr. Arvind Malhotra would have continued to hold the post of Principal Judge, Family Court, Kangra at Dharamshala, but for his proceeding on leave for the above period.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 3rd September, 2026*

**No. HHC/Estt.3(876)/2015.**—08 days earned leave on and *w.e.f.* 29-08-2026 to 05-09-2026, with permission to prefix gazette holiday fell on 28-08-2026 and suffix Sunday falling on 06-09-2026, is hereby sanctioned in favour of Sh. Het Ram, Assistant Registrar of this Registry.

Certified that Sh. Het Ram is likely to join the same post and at the same station from where he had proceeds on leave after the expiry of the above leave period.

Certified that Sh. Het Ram would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 3rd September, 2026*

**No. HHC/GAZ/14-385/2018.**—Hon'ble the Chief Justice has been pleased to grant 59 days earned leave *w.e.f.* 16-09-2026 to 13-11-2026 with permission to suffix 2nd Saturday and Sunday falling on 14-11-2026 and 15-11-2026, respectively in favour of Ms. Swati Barwal, Civil Judge (Leave/Training Reserve), High Court of Himachal Pradesh, Shimla.

Certified that Ms. Swati Barwal is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Swati Barwal would have continued to hold the post of Civil Judge (Leave/Training Reserve), High Court of Himachal Pradesh, Shimla, but for her proceeding on leave for the above period.

By order,

Sd/-  
Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

### NOTIFICATION

*Shimla, the 3rd September, 2026*

**No. HHC/GAZ/14-349/2014.**—Shri Vikas Bhardwaj, a member of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges, has assumed charge of the office of Registrar General, High Court of Himachal Pradesh, Shimla, in the afternoon of 27th August, 2026. All Demi-official, secret and confidential communications may be sent to him at the address given below:—

|                                                                                                                                              |                                                                                         |
|----------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------|
| <b>ADDRESS :</b><br><b>Shri Vikas Bhardwaj</b><br><b>REGISTRAR GENERAL</b><br><b>HIGH COURT OF HIMACHAL PRADESH</b><br><b>SHIMLA-171 001</b> | <b>TELEPHONE NUMBERS :</b><br><b>OFFICE: 0177-2650800</b><br><b>Mobile: 94180-76813</b> |
|----------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------|

*Registrar Rules.*

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

### NOTIFICATION

*Shimla, the 3rd September, 2026*

**No. HHC/Estt.3(876)/2015.**—15 days commuted leave on and w.e.f. 22-07-2026 to 05-08-2026, is hereby sanctioned, in favour of Sh. Het Ram, Assistant Registrar of this Registry.

Certified that Sh. Het Ram has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Sh. Het Ram would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001****NOTIFICATION***Shimla, the 5th September, 2026*

**No. HHC/Estt.3(1048)/2020.**—06 days commuted leave on and *w.e.f.* 21-08-2026 to 26-08-2026 is hereby sanctioned, *ex-post-facto*, in favour of Sh. Gangesh Sood, Assistant Registrar of this Registry.

Certified that Sh. Gangesh Sood has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Sh. Gangesh Sood would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

**समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

श्री अनिल ठाकुर पुत्र श्री तारा चन्द, निवासी महाल मन्डोहार, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री अनिल ठाकुर पुत्र श्री तारा चन्द, निवासी महाल मन्डोहार, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 25-08-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थी ने अनुरोध किया है कि उसका नाम कागजात माल महाल मन्डोहार मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर में अनिल कुमार पुत्र तारा चन्द दर्ज है परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी का नाम अनिल ठाकुर पुत्र तारा चन्द दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अपना नाम अब दुरुस्त करवा कर कागजात माल महाल मन्डोहार मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर में अनिल ठाकुर पुत्र तारा चन्द दर्ज करवाना चाहता है।

अतः इस सरकारी इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम दुरुस्त करवाने में कोई उजर/एतराज हो तो वह असातन या वकालतन तारीख 27-09-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 26-08-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

श्री कुलदीप चन्द पुत्र श्री सीता राम, निवासी महाल प्लासी, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री कुलदीप चन्द पुत्र श्री सीता राम, निवासी महाल प्लासी, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 24-08-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थी ने अनुरोध किया है कि उसका नाम कागजात माल महाल प्लासी मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर में कुलदीप सिंह पुत्र सीता राम दर्ज है परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी का नाम कुलदीप चन्द पुत्र सीता राम दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अपना नाम अब दुरुस्त करवाकर कागजात माल महाल प्लासी मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर में कुलदीप सिंह उर्फ कुलदीप चन्द पुत्र सीता राम दर्ज करवाना चाहता है।

अतः इस सरकारी इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम दुरुस्त करवाने में कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख 27-09-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 26-08-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन, एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 06-10-2026

श्री राकेश उप्पल पुत्र श्री प्रीतम चन्द, निवासी महाल वसारल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्री राकेश उप्पल पुत्र श्री प्रीतम चन्द, निवासी महाल वसारल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 03-09-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है, कि उसका नाम कागजात माल टीका वसारल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में राकेश कुमार दर्ज है,

परन्तु अन्य जगह उसका नाम राकेश उप्पल दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसी के हैं प्रार्थी अब दुरुस्ती करवाकर कागजात माल टीका वसारल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपना नाम राकेश उप्पल दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 06-10-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा। तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

ये इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 05-09-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन, तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)**

आगामी सुनवाई : 26-09-2026

श्री अमन कुमार कालिया पुत्र श्री दलीप सिंह, निवासी महाल भवड़ा, डा0 किटपल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री अमन कुमार कालिया पुत्र श्री दलीप सिंह, निवासी महाल भवड़ा, डा0 किटपल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन-पत्र समस्त रिकार्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसकी बेटी ऐंजल ठाकुर की जन्म तिथि 15-11-2011 को ग्राम पंचायत अमलैहड़ के रिकार्ड में दर्ज न करवा सका है तथा अब उक्त जन्म तिथि 15-11-2011 को सम्बन्धित ग्राम पंचायत में दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त ऐंजल ठाकुर की जन्म तिथि 15-11-2011 को ग्राम पंचायत अमलैहड़ में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 25-09-2026 को तहसील नादौन, जिला हमीरपुर (हि0प्र0) को दोपहर 2.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर/एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी एवं ऐंजल ठाकुर पुत्री श्री अमन कुमार कालिया की जन्म तिथि 15-11-2011 को ग्राम पंचायत अमलैहड़ में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 25-08-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन, एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 15-09-2026

श्री विकेश कुमार पुत्र श्री लक्ष्मी दास, निवासी महाल किटपल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्री विकेश कुमार पुत्र श्री लक्ष्मी दास, निवासी महाल किटपल, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 25-08-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है, कि उसका नाम कागजात माल टीका भवड़ियां, मौजा कोहला, तहसील नादौन, जिला हमीरपुर में मुकेश चन्द दर्ज है, परन्तु अन्य जगह उसका नाम विकेश कुमार दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसी के हैं प्रार्थी अब दुरुस्ती करवाकर कागजात माल टीका भवड़ियां मौजा कोहला, तहसील नादौन, जिला हमीरपुर में अपना नाम विकेश कुमार दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 26-09-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा। तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

ये इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 26-08-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन, एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 04-10-2026

श्रीमती कुन्ता देवी पत्नी श्री किकर सिंह, निवासी महाल कलूर, मौजा कोहला, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्रीमती कुन्ता देवी पत्नी श्री किकर सिंह, निवासी महाल कलूर, मौजा कोहला, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 24-08-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है, कि उसका नाम कागजात माल टीका कलूर व गारनी, मौजा कोहला, तहसील नादौन, जिला हमीरपुर में कुन्ती देवी दर्ज है, परन्तु अन्य जगह उसका नाम कुन्ता देवी दर्ज है। प्रार्थिया का कहना है कि यह दोनों नाम उसी के हैं प्रार्थिया अब दुरुस्ती करवाकर कागजात माल टीका कलूर व गारनी मौजा कोहला, तहसील नादौन, जिला हमीरपुर में अपना नाम कुन्ता देवी दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया के नाम दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 04-10-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा। तथा प्रार्थिया के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

ये इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 03-09-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन, एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 25-09-2026

श्री अशोक कुमार पुत्र श्री किशन चन्द, निवासी ठकरूं, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्री अशोक कुमार पुत्र श्री किशन चन्द, निवासी महाल ठकरूं, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 20-08-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है, कि उसका नाम कागजात माल टीका ठकरूं, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में अशवनी दर्ज है, परन्तु अन्य जगह उसका नाम अशोक कुमार दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसी के हैं प्रार्थी अब दुरुस्ती करवाकर कागजात माल टीका ठकरूं, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में अपना नाम अशोक कुमार दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी का नाम दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 25-09-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा। तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

ये इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 24-08-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन, एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 26-09-2026

श्रीमती सलोचना देवी पुत्री श्री गोरख राम, निवासी महाल सेर उपरला, डा0 सेरा, तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती सलोचना देवी पुत्री श्री गोरख राम, निवासी महाल सेर उपरला, डा0 सेरा, तहसील नादौन,  
जिला हमीरपुर (हि0प्र0) का आवेदन-पत्र समस्त रिकार्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है  
जिसमें उल्लेख है कि उसकी जन्म तिथि 27-01-1958 को ग्राम पंचायत करौर के रिकार्ड में दर्ज न करवा  
सकी है तथा अब उक्त जन्म तिथि 27-01-1958 को सम्बन्धित ग्राम पंचायत में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त  
सलोचना देवी की जन्म तिथि 27-01-1958 को ग्राम पंचायत करौर में दर्ज करने बारे कोई आपत्ति हो तो वह  
असालतन या वकालतन दिनांक 28-09-2026 को तहसील नादौन, जिला हमीरपुर (हि0प्र0) में दोपहर 2.00  
बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर/एतराज न आने की सूरत में एकतरफा  
कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जायेगी एवं श्रीमती सलोचना देवी पुत्री श्री गोरख राम  
की जन्म तिथि 27-01-1958 को ग्राम पंचायत करौर में दर्ज करने के आदेश नियमानुसार पारित कर दिए  
जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 01-09-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**Before Assistant Collector 2nd Grade, Tehsil Nadaun, Distt. Hamirpur (H.P.)**

Case No. 36/2023

(Partition)

Smt. Kamlesh Kumari & Ors

... Petitioner.

Versus

Sh. Amarjeet Singh &amp; Ors.

.. Respondents.

To

1. Sh. Amarjeet Singh s/o Sh. Hari Chand
2. Smt. Bimla Devi w/o Hari Chand
3. Sh. Ramesh Chand s/o Beli Ram
4. Sh. Surjeet Singh s/o Beli Ram
5. Sh. Puran Chand s/o Beli Ram
6. Smt. Vidya Devi d/o Beli Ram (Deceased) Lr's
  - (a). Sh. Neeraj Chaudhary s/o Utam Chand
7. Smt. Gaytri Devi d/o Beli Ram (Deceased) Lr's
  - (a). Sh. Ravi Kumar s/o Kuda
8. Sh. Santosh Kumar s/o Beli Ram (Deceased) Lr's
  - (a). Sh. Manoj Kumar s/o Santosh Kumar
  - (b). Smt. Pooja Kumari d/o Santosah Kumari r/o Vill. Harmandir Mandiyala, P.O. Jalari Tehsil Nadaun, Distt. Hamirpur, Himachal Pradesh.

**Proclamation**

Take notice that the above mentioned Partition Case has been filed by Sh. Amarjeet Singh s/o Sh. Hari Chand, (2) Smt. Bimla Devi w/o Hari Chand, (3) Sh. Ramesh Chand s/o Beli Ram, (4) Sh. Surjeet Singh s/o Beli Ram, (5) Sh. Puran Chand s/o Beli Ram, (6) Smt. Vidya Devi d/o Beli Ram (Deceased) Lr's (a) Sh. Neeraj Chaudhary s/o Utam Chand, (7) Smt. Gaytri Devi d/o Beli Ram (Deceased) Lr's (a) Sh. Ravi Kumar s/o Kuda, (8) Sh. Santosh Kumar s/o Beli Ram (Deceased) Lr's (a) Sh. Manoj Kumar s/o Santosh Kumar, (7) (b) Smt. Pooja Kumari d/o Santosah Kumari resident of Village Harmandir Mandiyala, P.O. Jalari, Tehsil Nadaun, Distt. Hamirpur, Himachal Pradesh (H.P.) which is pending for adjudication before this court and has been fixed for hearing on 24-09-2026.

Whereas it is evident from the report of process server that the summons could not be served upon the above mentioned respondent in ordinary manner, therefore, a proclamation under section 23 of (H.P.) Land Revenue Act, 1954 by BEAT OF DRUM is issued against him to appear before this court in person or through his legal representative on 24-09-2026, at 02.00 P.M.

If no appearance is made on behalf of the respondent personally or through authorized agent/pleader, the matter will be heard and decided in his absence.

Issued under my signature and the seal of the court today the 26th August, 2026.

Seal.

Sd/-  
Assistant Collector 2nd Grade,  
Tehsil Nadaun, Distt. Hamirpur (H.P.).

**In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun,  
District Hamirpur (H.P.)**

In the matter of:

1. Avinash Chand Badwal aged 32 years s/o Sh. Surender Kumar, r/o Village Har, P.O. Rail, Tehsil Nadaun, District Hamirpur (H.P.).

2. Namisha Kumari aged 22 years d/o Sh. Santosh Kumar, r/o Village Saleli, P.O. Karsai, Tehsil Barsar, District Hamirpur (H.P.).

*Versus*

General Public

*Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on dated 04-06-2024 at Shiv Mahadev Mandir Purtiyala, Tehsil Jawalamukhi, District Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 11-09-2026 at 11.00 A.M., the objection(s) after 11-09-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 24-08-2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,  
Nadaun, Distt. Hamirpur (H.P.).*

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**In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer,  
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Abhilash Dogra aged 29 years s/o Sh. Balwant Singh, r/o Village Badaran, P.O. Jhallan, Tehsil Nadaun, District Hamirpur (H.P.).

2. Suneha aged 18 years d/o Sh. Rajinder Kumar, r/o Village Nagarda, P.O. & Tehsil Nadaun, District Hamirpur (H.P.).

*Versus*

General Public

*Subject.—Proclamation for the registration of marriage u/s 5 of Special Marriage Act, 1976.*

Abhilash Dogra & Suneha have filed an application u/s 5 of Special Marriage Act, 1954. alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the General Public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 12-10-2026 at 11.00 A.M., in case no objection is received by 12-10-2026 at 11.00 A.M. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 31-08-2026.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,  
Nadaun, District Hamirpur (H.P.).*

---

**In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)**

In the matter of :

Smt. Veena Devi d/o Sh. Lashkari Ram, r/o Village Manoh, P.O. Karohta, Tehsil Bhoranj,  
District Hamirpur (H.P.) . . Applicant.

*Versus*

General Public

. . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.  
Birth and Death Registration Rules, 2003.*

Whereas, Smt. Veena Devi d/o Sh. Lashkari Ram, r/o Village Manoh, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth 04-03-1972 which could not be registered in record of Gram Panchayat Karohta.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Smt. Veena Devi d/o Sh. Lashkari Ram, of may submit their objections in writing or appear in person in this court on or before 28-09-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,  
Bhoranj, District Hamirpur (H.P.).*

---

**In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)**

In the matter of :

Smt. Santosh Kumari d/o Sh. Ishwar Dass, r/o Village Ser, P.O. Mehal, Tehsil Bhoranj,  
District Hamirpur (H.P.) . . Applicant.

*Versus*

General Public . . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.  
Birth and Death Registration Rules, 2003.*

Whereas, Smt. Santosh Kumari d/o Sh. Ishwar Dass, r/o Village Ser, P.O. Mehal, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth 12-05-1974 which could not be registered in record of Gram Panchayat Mehal.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Smt. Santosh Kumari d/o Sh. Ishwar Dass, of may submit their objections in writing or appear in person in this court on or before 22-09-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,  
Bhoranj, District Hamirpur (H.P.).*

---

**In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)**

In the matter of :

Smt. Kashmeeran Devi d/o Sh. Bhagwan Dass, r/o Village Tohu, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

*Versus*

General Public . . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.  
Birth and Death Registration Rules, 2003.*

Whereas, Smt. Kashmeeran Devi d/o Sh. Bhagwan Dass, r/o Village Tohu, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth 08-09-1964 which could not be registered in record of Gram Panchayat Bhounkhar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Smt. Kashmeeran Devi

d/o Sh. Bhagwan Dass, of may submit their objections in writing or appear in person in this court on or before 22-09-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-  
Executive Magistrate,  
Bhoranj, District Hamirpur (H.P.).

**In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)**

In the matter of :

Smt. Proma Devi wd/o Sh. Parkash Chand, r/o Village Kot, P.O. Mehal, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

*Versus*

General Public . . Respondent.

*Application u/s 13(3) of the Registration of Births and Deaths Act, 1969 and Rule 9(3) of the H.P. Registration of Births and Deaths Rules, 2003.*

Whereas, Smt. Proma Devi wd/o Sh. Parkash Chand, r/o Village Kot, P.O. Mehal, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of the Registration of Births and Deaths Act, 1969 and Rule 9(3) of the H.P. Registration of Births & Deaths Rules, 2003 alongwith affidavits and other relevant documents, seeking registration of the death of his husband, Parkash Chand s/o Sh. Tulsi Ram, whose date of death is 24-12-1980, which could not be registered in the record of Gram Panchayat Mehal.

Now, therefore through this proclamation, the general public is hereby informed that if any person has any objection(s) to the delayed registration of the death of Parkash Chand s/o Sh. Tulsi Ram, he/she may submit such objections in writing or appear in person before this Court/Authority on or before 26-09-2026 at 10.00 A.M., failing which no objection shall be entertained after expiry of the aforesaid date, and the matter shall be decided in accordance with law.

Given under my hand and seal on this 14th day of August, 2026

Seal.

Sd/-  
Executive Magistrate,  
Bhoranj, District Hamirpur (H.P.).

**ब अदालत सहायक समाहर्ता द्वितीय वर्ग, सरकाघाट, जिला मण्डी, हिमाचल प्रदेश**

मिसल नं० : 807658/2026

तारीख दायर दावा : 16-02-2026

अग्रिम तारीख पेशी : 24-09-2026

श्री विजय कुमार सुपुत्र श्रीमती कृष्णी, 2. श्रीमती जमना देवी सुपुत्री श्रीमती कृष्णी, 3. श्री गुरु देव सुपुत्र श्रीमती कृष्णी निवासी तीन पीपल पंडोह, तहसील सदर, मण्डी, जिला मण्डी हि०प्र० प्रार्थीगण।

बनाम

1. श्री केशव राम सपुत्र श्री रामा नन्द, 2. श्रीमती विमला सेवी सपुत्री श्री रामा नन्द, 3. श्रीमती तारो सुपुत्री श्री रामा नन्द, 4. श्रीमती लता देवी सुपुत्री श्री रामा नन्द, 5. श्री भोंजा देवी पत्नी श्री रामा नन्द, 6. श्रीमती अयोध्या देवी पत्नी श्री सरवन कुमार, 7. श्रीमती बबली सेवी पत्नी श्री सुरेन्द्र कुमार समस्त निवासी रसवान टांगरी, तहसील सरकाघाट, जिला मण्डी हि0प्र0।

दरखास्त बगर्ज तकसीम दावा खाता खतौनी नं0 164/182 खसरा नम्बर कित्ता 8 रकबा तदादी 00-35-34 हैक्टर मुहाल टांगरी तहसील सरकाघाट, जिला मण्डी, हिमाचल प्रदेश।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में मुहाल टांगरी, तहसील सरकाघाट जिला मण्डी हि0प्र0 के खाता खतौनी 164/182 खसरा नम्बर कित्ता 8 रकबा तदादी 00-35-34 हैक्टर मुहाल टांगरी की तकसीम करवाने हेतु दरखास्त गुजारी है। प्रतिवादी 2,3,4 को कई बार समन जारी किए लेकिन उन्हें समनों की तामील नहीं हो पा रही है।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार राजपत्र हिमाचल प्रदेश द्वारा सूचित किया जाता है कि यदि किसी को इस तकसीम बारा कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 24-09-2026 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। अन्यथा गैर-हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके मौका तकसीम करने के आदेश दे दिए जाएंगे।

आज दिनांक 25-08-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/-  
सहायक समाहर्ता द्वितीय वर्ग,  
सरकाघाट, जिला मण्डी (हि0प्र0)।

ब अदालत श्री आदित्य गुलेरिया नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुन्दरनगर,  
जिला मण्डी (हि0प्र0)

श्री फरमेज मोहम्मद पुत्र श्री तुफैल मुहम्मद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर,  
जिला मण्डी (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा : जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म तिथि के पंजीकरण हेतु।

श्री फरमेज मोहम्मद पुत्र श्री तुफैल मुहम्मद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने प्रार्थना-पत्र प्रस्तुत कर व्यक्त किया है कि उसका जन्म 03-09-1964 को गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 में हुआ था किन्तु किसी कारणवश जन्म तिथि का पंजीकरण ग्राम पंचायत महादेव के अभिलेख में दर्ज न हो सका। इसलिए जन्म तिथि का पंजीकरण करने के आदेश पारित किये जाएं।

यह प्रकरण सुनवाई हेतु दिनांक 26-09-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्वसाधारण को इस इश्तहार मुश्री/मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति या पक्ष को इस जन्म पंजीकरण बारे कोई आपत्ति या एतराज हो तो वह दिनांक 26-09-2026 को इस अदालत में असालतन या

वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है गैर-हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जायेगी तथा प्रार्थी की जन्म तिथि दिनांक 03-09-1964 का पंजीकरण, जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत ग्राम पंचायत महादेव के अभिलेख में दर्ज करने के आदेश प्रदान कर दिये जाएंगे।

आज दिनांक 25-08-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, सुन्दरनगर,  
जिला मण्डी (हि0प्र0)

मिसल नं0 : 8077181/2026

तारीख पेशी : 24-09-2026

श्री संत राम पुत्र साध राम, निवासी गांव मलहोग, डा0 चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

. प्रतिवादी।

उनवान मुकद्दमा : राजस्व अभिलेख में नाम दुरुस्ती करवाने बारे।

श्री संत राम पुत्र साध राम, निवासी गांव मलहोग, डा0 चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में नाम दुरुस्ती प्रार्थना-पत्र प्रस्तुत कर व्यक्त किया कि पटवार वृत्त चुरढ के मुहाल धार के राजस्व रिकार्ड में उसका नाम संतू पुत्र साध दर्ज कर दिया गया है जबकि उसके आधार कॉर्ड, पैन कार्ड, परिवार रजिस्टर व अन्य दस्तावेजों में उसका नाम संत राम दर्ज है। इसलिए राजस्व रिकार्ड में उसका नाम दुरुस्त दर्ज करने बारे आदेश पारित किए जाएं।

यह प्रकरण सुनवाई हेतु दिनांक 24-09-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्वसाधारण को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति या पक्ष को इस नाम दुरुस्ती बारे कोई आपत्ति या एतराज हो तो वह दिनांक 24-09-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है। गैर-हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लायी जायेगी तथा प्रार्थी का नाम पटवार वृत्त चुरढ के मुहाल धार में संतू पुत्र साध के बजाए संतू उपनाम संत राम पुत्र साध दुरुस्त दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 27-08-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**ब अदालत श्री आदित्य गुलेरिया नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,  
तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)**

प्रकरण में :—

श्री साजू राम पुत्र श्री बारडी, निवासी गांव नगालठ, डाकघर चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा : जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म तिथि के पंजीकरण हेतु।

श्री साजू राम पुत्र श्री बारडी, निवासी गांव नगालठ, डाकघर चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने प्रार्थना-पत्र प्रस्तुत कर व्यक्त किया है कि उसका जन्म 15-05-1966 को गांव नगालठ, डाकघर चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) में हुआ था किन्तु कारणवश जन्म तिथि का पंजीकरण ग्राम पंचायत चमुखा के अभिलेख में दर्ज न हो सका। इसलिए जन्म तिथि का पंजीकरण करने के आदेश पारित किये जाएं।

यह प्रकरण सुनवाई हेतु दिनांक 15-09-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्वसाधारण को इस इशतहार मुश्त्री/मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति या पक्ष को इस जन्म पंजीकरण बारे कोई आपत्ति या एतराज हो तो वह 15-09-2026 को इस अदालत में असालतन या वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है गैर-हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जायेगी तथा प्रार्थी की जन्म तिथि दिनांक 15-05-1966 का पंजीकरण, जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत ग्राम पंचायत महादेव के अभिलेख में दर्ज करने के आदेश प्रदान कर दिये जाएंगे।

आज दिनांक 17-08-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,  
District Mandi (H.P.)**

In the matter of :—

1. Sh. Narotam Singh s/o Sh. Navtej Singh, r/o H. No. 242/12, Ram Nagar Mandi, P.O. Mandi, Tehsil Sadar, Distt. Mandi (H.P.)

2. Smt. Jasmeen Kaur d/o Sh. Taranjit Singh, r/o H.No. J-7/110, G/Floor, Rajouri Garden, Tagore Garden, Distt. West Delhi-Delhi . . Applicants.

*Versus*

General Public

*Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.*

Sh. Narotam Singh s/o Sh. Navtej Singh, r/o H. No. 242/12, Ram Nagar Mandi, P.O. Mandi, Tehsil Sadar, Distt. Mandi (H.P.) and Smt. Jasmeen Kaur d/o Sh. Taranjit Singh, r/o H.No. J-7/110, G/Floor, Rajouri Garden, Tagore Garden, Distt. West Delhi-Delhi. (at present wife of (Sh. Narotam Singh s/o Sh. Navtej Singh, r/o H. No. 242/12, Ram Nagar Mandi, P.O. Mandi, Tehsil Sadar, Distt. Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 24-01-2026 according to Hindu rites and customs them their respective houses Mandi, District Mandi, H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 24-09-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 25th day of August, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sadar, District Mandi (H.P.).*

**In the Court of Executive Magistrate-cum-Naib Tehsildar, Nihri,  
District Mandi (H.P.)**

Sh. Layakatli s/o Sh. Fatu, r/o Village Bauri, P.O. Pressi, Tehsil Nihri, Distt. Mandi (H.P.)  
..Applicant.

*Versus*

General Public  
..Respondent.

*Application u/s 13(3) Birth and Death Registration Act, 1969.*

Application under Section 13(3) Birth and Death Registration Act, 1969 Sh. Layakatli s/o Sh. Fatu, r/o Village Bauri, P.O. Pressi, Tehsil Nihri, Distt. Mandi (H.P.) has preferred an application to the under signed for correction of name record of Aadhar Card document mistakenly name of applicant entered wrongly be corrected as Ilaik Ali instead of Layakatli in above address in the records of Aadhar Card.

Therefore, through this proclamation the General public is hereby informed any person having any objection for entry of name mentioned above may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official gazette, no objection while be entertained after prescribed period and application will be decided accordingly.

Issued today on 25th day of August, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Executive Magistrate,  
Nihri, District Mandi (H.P.).*

**In the Court of Executive Magistrate-cum-Naib Tehsildar, Nihri,  
District Mandi (H.P.)**

Sh. Ramjan Muhammad s/o Sh. Ilam Deen, r/o Jamaihal, P.O. Pressi, Tehsil Nihri, Distt. Mandi (H.P.)

*. . Applicant.*

*Versus*

General Public

*. . Respondent.*

*Application u/s 13(3) Birth and Death Registration Act, 1969.*

Application under Section 13(3) Birth and Death Registration Act, 1969 Sh. Ramjan Muhammad s/o Sh. Ilam Deen, r/o Jamaihal, P.O. Pressi, Tehsil Nihri, Distt. Mandi (H.P.) has preferred in application to the undersigned for correction of name record of Aadhar Card document mistakenly name of applicant entered wrongly be corrected as Ramajaan instead of Ramjan Muhammad in above address in the records of Aadhar Card.

Therefore, through this proclamation the General public is hereby informed any person having any objection for entry of name mentioned above may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official gazette no objection while be entertained after prescribed period and application will be decided accordingly.

Issued today on 25th day of August, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Executive Magistrate,  
Nihri, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,  
District Mandi (H.P.)**

In the matter of :—

1. Sh. Tek Chand s/o Sh. Kanshi Ram, Vill. Padhar, P.O. Batheri, Sub-Tehsil Kataula, Distt. Mandi (H.P.)

2. Smt. Damini Thakur d/o Sh. Tule Ram, Village Nishala, P.O. Larankello, Tehsil Sadar, Distt. Kullu (H.P.)

*. . Applicants.*

Versus

General Public

*Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.*

Sh. Tek Chand s/o Sh. Kanshi Ram, Vill. Padhar, P.O. Batheri, Sub-Tehsil Kataula, Distt. Mandi (H.P.) and Smt. Damini Thakur d/o Sh. Tule Ram, Village Nishala, P.O. Larankello, Tehsil Sadar, Distt. Kullu (H.P.) (at present wife of Sh. Tek Chand s/o Sh. Kanshi Ram, Vill. Padhar, P.O. Batheri, Sub-Tehsil Kataula, Distt. Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 13-04-2002 according to Hindu rites and customs them at their respective houses Mandi, District Mandi, H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 26-09-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 27th day of August, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,  
District Mandi (H.P.)**

In the matter of :

1. Sh. Hukam Singh s/o Sh. Hem Singh, r/o Village & P.O. Mandal, Tehsil Balh, District Mandi (H.P.).
2. Smt. Narbada Devi d/o Sh. Sant Singh, r/o Village Brahal, P.O. Barsu, Tehsil Balh, District Mandi (H.P.)

Versus

General Public

*Subject.—Application for the registration of Marriage under section 15 of Special Marriage Act, 1954.*

Sh. Hukam Singh s/o Sh. Hem Singh, r/o Village & P.O. Mandal, Tehsil Balh, District Mandi (H.P.) and Smt. Narbada Devi d/o Sh. Sant Singh, r/o Village Brahal, P.O. Barsu, Tehsil Balh, District Mandi (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 20-05-1970 according to Hindu rites and customs at r/o Village & P.O. Mandal, Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person, who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 28-09-2026. After that no objection will be entertained and marriage will be registered.

Issued today on 29-08-2026 under my hand and seal of the court.

Seal.

Sd/-  
Marriage Officer-cum-Sub-Divisional Magistrate,  
Balh, District Mandi (H.P.).

**Before the Court of Sub-Registrar (Naib-Tehsildar), Sub-Tehsil Kataula,  
Distt. Mandi (H.P.)**

File No.  
808073

Date of Institution  
31-08-2026

Next Date of Hearing  
30-09-2026

1. Sh. Yad Ram, Jeet Ram, Ranjeet Singh @ Gopal, Prem Singh and Gaytri Dutt s/o Late Sh. Dault Ram, Village Saraun, P.O. Kamand, Sub-Tehsil Kataula, District H.P. . *Applicants.*

*Versus*

General Public

. *Respondent.*

*Application under section 40 & 41 of Indian Registration Act, 1908 for registration of will.*

1. Sh. Yad Ram, Jeet Ram, Ranjeet Singh @ Gopal, Prem Singh and Gaytri Dutt s/o Late Sh. Dault Ram, Village Saraun, P.O. Kamand, Sub-Tehsil Kataula, District Mandi H.P. has jointly filed an application stating therein that the Grand Mother of applicant namely Smt. Seti Devi w/o Sh. Fagnu Ram will who has expired on 31-03-2026 and on account of services rendered by said Yad Ram, Jeet Ram, Ranjeet Singh @ Gopal, Prem Singh and Gaytri Dutt s/o Late Sh. Dault Ram, she has tested a will in the presence of two independent marginal witnesses, namely Ev Ram s/o Fagnu Ram r/o Pandoh, Sadar Mandi, H.P. and Jeet Ram s/o Narotam local residents and the will has been drafted by Adv. Sh. Jagdish Thakur. The testator Smt. Seti Devi w/o Sh. Fagnu Ram could not register the will due to some unavoidable circumstances.

2. In support of the application the applicants have filed an affidavit with other relevant documents. For the confirm of the claim/application this proclamation is issued to the General Public with the contents that if anybody has any objection regarding this claim he can file the objection or appear in person in my court on or before 30-09-2026, failing which *ex-parte* proceeding shall be taken and no objection will be entertained and order to enter the unregistered will of above named Smt. Seti Devi w/o Sh. Fagnu Ram Village Saraun, P.O. Kamand, Sub-Tehsil Kataula, District Mandi, H.P. in favour of Applicants namely Sh. Yad Ram, Jeet Ram, Ranjeet Singh @ Gopal, Prem Singh and Gaytri Dutt s/o Late Sh. Dault Ram, Village Saraun, P.O. Kamand, Sub-Tehsil Kataula, District Mandi H.P.

Seal.

Sd/-  
Sub-Registrar, (Naib-Tehsildar),  
Sub-Tehsil Kataula,  
Distt. Mandi (H.P.).

**ब अदालत कार्यकारी दण्डाधिकारी, उप-तहसील कटौला, जिला मण्डी (हि0प्र0)**

मिसल नं0 : 80870

तारीख मरजुआ : 26-08-2026

तारीख पेशी : 25-09-2026

बशीर पुत्र नूर हुसैन, गांव बाई नाल, डाकघर कमांद, उप-तहसील कटौला, जिला मण्डी (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

प्रार्थना-पत्र जेर धारा 13(3) के अन्तर्गत पंचायत रिकार्ड में जन्म तिथि दर्ज करने बारा।

बशीर पुत्र नूर हुसैन, गांव बाई नाल, डाकघर कमांद, उप-तहसील कटौला, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि मेरा जन्म दिनांक 01-07-1954 को गांव जिगती, डाकघर कटौला, उप-तहसील कटौला, जिला मण्डी में घर पर हुआ है। अज्ञानतावश मेरे माता-पिता मेरी जन्म तिथि ग्राम पंचायत कटौला के रिकार्ड में दर्ज नहीं करवा सके। जन्म तिथि दर्ज न होने की वजह से मुझे कई असुविधाओं का सामना करना पड़ रहा है। इसलिए मैं अपनी जन्म तिथि ग्राम पंचायत कटौला में दर्ज करवना चाहता हूं। मेरी न्यायालय से प्रार्थना की है कि मेरी जन्म तिथि ग्राम पंचायत कटौला, उप-तहसील कटौला, जिला मण्डी (हि0प्र0) में दर्ज करने के लिखित आदेश पारित किए जावे।

प्रार्थना-पत्र में प्रार्थी की जन्म तिथि दर्ज करने बारा आम जनता को इशतहार राजपत्र मुश्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी बशीर पुत्र नूर हुसैन, गांव बाई नाल, डाकघर कमांद की जन्म तिथि 01-07-1954 दर्ज करने बारा कोई उजर/एतराज हो तो वह इस न्यायालय में दिनांक 25-09-2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एक पक्षीय कार्यवाही अमल में लाई जावेगी इशतहार की एक प्रति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान का जावे।

यह इशतहार आज दिनांक 02-01-2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
कटौला, जिला मण्डी (हि0प्र0)।

**In the Court of Sh. Mast Ram Bhardwaj, Executive Magistrate, Paonta Sahib,  
District Sirmaur, Himachal Pradesh**

In the matter of :

Sh. Anuj Kumar s/o Sh. Jai Singh, r/o Village Bhagani, Tehsil Paonta Sahib, District  
Sirmaur (H.P.) . . Applicant.

*Versus*

General Public

. . Respondent.

*Subject.—Application for updation of name of applicant from Anjum Kumar to Anuj Kumar in all  
his Aadhar Card.*

Whereas, Sh. Anuj Kumar s/o Sh. Jai Singh, r/o Village Bhagani, Tehsil Paonta Sahib, District Sirmaur (H.P.) has filed an application alongwith copy of an affidavit and copy of his Aadhar Card and matric marksheet in the court of the undersigned for updation of his name as Anuj Kumar in place of Anjum Kumar in his Aadhar Card.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding updation of name of applicant as Anuj Kumar in place of Anjum Kumar for all his intents and purposes then should appear before the court of undersigned on or before 03-10-2026 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 02-09-2026.

Seal.

Sd/-  
(MAST RAM BHARDWAJ),  
Tehsildar-cum-Executive Magistrate,  
Paonta Sahib, District Sirmaur (H.P.).

### ब अदालत कार्यकारी दण्डाधिकारी, तहसील शिलाई, जिला सिरमौर (हि0प्र0)

ब मुकद्दमा श्री प्रताप सिंह पुत्र श्री जालम सिंह, निवासी गांव मंगताडी, डाकघर व ग्राम पंचायत शिरी क्यारी, तहसील शिलाई, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969.

श्री प्रताप सिंह पुत्र श्री जालम सिंह, निवासी गांव मंगताडी, डाकघर व ग्राम पंचायत शिरी क्यारी, तहसील शिलाई, जिला सिरमौर (हि0प्र0) का आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन, जिला सिरमौर के अनुमोदन सहित इस कार्यालय में प्राप्त हुआ है, जिसमें आवेदक अपना नाम व जन्म तिथि 04-12-1966 को ग्राम पंचायत शिरी क्यारी के जन्म पंजीकरण अभिलेख में दर्ज करवाना चाहता है, जो भुलवश पहले दर्ज नहीं हुआ है।

अतः सर्वसाधारण जनता को इस इशतहार द्वारा सूचित किया जाता है कि ग्राम पंचायत शिरी क्यारी, विकास खण्ड शिलाई में आवेदक का जन्म पंजीकरण दर्ज करने बारे अगर किसी को आपत्ति हो तो वह असालतन या वकालतन अपनी आपत्ति इस अदालत में दिनांक 30-09-2026 सायं 5.00 बजे तक दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदक का नाम ग्राम पंचायत कियारी गुंडाह, विकास खण्ड शिलाई के जन्म/मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय रजिस्ट्रार जन्म एवं मृत्यु को पारित कर दिये जाएंगे।

आज दिनांक 31-08-2026 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
शिलाई, जिला सिरमौर (हि0प्र0)।

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**CHANGE OF NAME**

I, Raman Kumar Manchanda s/o Sh. Banbari Lal, r/o 521, Ward No. 4, Civil Hospital Palampur, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Raman Kumar to Raman Kumar Manchanda. Concerned note.

RAMAN KUMAR MANCHANDA  
s/o Sh. Banbari Lal,  
r/o 521, Ward No. 4, Civil Hospital Palampur,  
Tehsil Palampur, Distt. Kangra (H.P.).

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**CHANGE OF NAME**

I, Rajni Bala w/o Sh. Ravi Kumar, r/o Village Gryali, P.O. Lahar, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Aarav to Aarav Kaundal. He shall be known as Aarav Kaundal for all purposes in future. All concerned please note.

RAJNI BALA  
w/o Sh. Ravi Kumar,  
r/o Village Gryali, P.O. Lahar,  
Tehsil Nadaun, Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Rajni Bala w/o Sh. Ravi Kumar, r/o Village Gryali, P.O. Lahar, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Gourav to Gourav Kaundal. He shall be known as Gourav Kaundal for all purposes in future. All concerned please note.

RAJNI BALA  
w/o Sh. Ravi Kumar,  
r/o Village Gryali, P.O. Lahar,  
Tehsil Nadaun, Distt. Hamirpur (H.P.).

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**CORRECTION OF NAME**

I, Rani Devi w/o Sh. Sunil Kumar, r/o Village Mangul, P.O. Galore, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that in Aadhar Card of my minor son's bearing No. 2245 5071 4357, his name is wrongly entered as VanshSharma. Whereas, his correct name is Vansh Sharma. He shall be known as Vansh Sharma for all purposes in future. All concerned please note.

RANI DEVI  
w/o Sh. Sunil Kumar,  
r/o Village Mangul, P.O. Galore,  
Tehsil Nadaun, Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Gyiani Devi w/o Sh. Dhani Ram Sharma, r/o Village Ropari, P.O. Galore, Tehsil Galore, Distt. Hamirpur (H.P.) declare that I have changed my name from Gyani Devi Sharma to Gyiani Devi. I shall be known as Gyiani Devi for all purposes in future. All concerned please note.

GYIANI DEVI  
w/o Sh. Dhani Ram Sharma,  
r/o Village Ropari, P.O. Galore,  
Tehsil Galore, Distt. Hamirpur (H.P.).

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**CORRECTION OF NAME**

I, Klaso s/o Sh. Kishano, r/o Village Kawal, P.O. Baggi Kanged, Tehsil Salooni, Distt. Chamba (H.P.)-176 325 declare that in my Aadhar Card bearing No. 5038 5950 5225, my name is wrongly entered as Kailash Chand. Whereas, my correct name is Klaso. I shall be known as Klaso for all purposes in future. All concerned please note.

KLASO  
s/o Sh. Kishano,  
r/o Village Kawal, P.O. Baggi Kanged,  
Tehsil Salooni, Distt. Chamba (H.P.)-176 325.

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**CORRECTION OF NAME**

I, Virender Padam s/o Sh. Joginder Singh, r/o Ward No. 4, Village & P.O. Menjha, Tehsil Palampur, Menjha Buhla, Distt. Kangra (H.P.)-176 061 declare that my name in my Aadhar Card have been wrongly entered as Virender Kumar whereas, my correct name is Virender Padam. Concerned note.

VIRENDER PADAM  
s/o Sh. Joginder Singh,  
r/o Ward No. 4, Village & P.O. Menjha,  
Tehsil Palampur, Menjha Buhla,  
Distt. Kangra (H.P.)-176 061.

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**CHANGE OF NAME**

I, Neeru Manchanda w/o Sh. Raman Kumar Manchanda, r/o Ward No. 4, Nagar Parishad, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Neeru Chaudhari to Neeru Manchanda. Concerned note.

NEERU MANCHANDA  
w/o Sh. Raman Kumar Manchanda,  
r/o Ward No. 4, Nagar Parishad,  
Tehsil Palampur, Distt. Kangra (H.P.).

**CORRECTION OF NAME**

I am, Anita Devi aged 37 w/o Sh. Anil Kumar, r/o Village Massal, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.). My daughter's correct name is Jigna whereas, her Aadhar Card records the English spelling as Gijhna which is incorrect. Please note that the correct English spelling of my daughter's name is Jigna.

ANITA DEVI  
w/o Sh. Anil Kumar  
r/o Village Massal, Tehsil Nagrota Bagwan,  
Distt. Kangra (H.P.).

**CORRECTION OF NAME**

I, Minaxee Devi w/o Sh. Manjeet Singh, Village Dhagial, P.O. Daulatpur, Tehsil & Distt. Kangra (H.P.)-176 038 declare that my name is wrongly recorded as Meenakashi in my Aadhar Card. My correct name is Minaxee Devi as per my Matriculation Certificate. Both names belong to one and the same person. All concerned please may note.

MINAXEE DEVI  
w/o Sh. Manjeet Singh,  
Village Dhagial, P.O. Daulatpur,  
Tehsil & Distt. Kangra (H.P.)-176 038.

**CHANGE OF NAME**

I, Mohini Devi m/o Chanchal Kumar (Unit-13 JAK RIF), Army No. JC-585022W, Rank Nb Sub, s/o Late Sh. Sardha Ram, presently r/o Village & P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.)-176 077 declare that I have changed my name from Mohro Devi to Mohini Devi. All concerned note it.

MOHINI DEVI  
m/o Chanchal Kumar,  
(Unit-13 JAK RIF), Army No. JC-585022W,  
Rank Nb Sub,  
s/o Late Sh. Sardha Ram,  
presently r/o Village & P.O. Bir,  
Tehsil Baijnath, Distt. Kangra (H.P.)-176 077.

**CHANGE OF NAME**

I, Pawan Kumar s/o Sh. Balwant Singh, r/o Sari (864), P.O. Kaban Kalan, Tehsil & Distt. Solan (H.P.) declare that I have changed my minor son's name from Baby One of Sonia to Parmish Singh. All concerned please note for further.

PAWAN KUMAR  
s/o Sh. Balwant Singh,  
r/o Sari (864), P.O. Kaban Kalan,  
Tehsil & Distt. Solan (H.P.).

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**CHANGE OF NAME**

I, Mahboob Ali s/o Sh. Ali Hasan, r/o Near Railway Crossing, c/o Sh. Hans Raj Sharma, Ward No. 4, Chambaghat, Distt. Solan (H.P.) declare that I have changed my minor son's name from Mohammed Ansh to Mohd. Anas (मौ. अनस). Please note all concerned for further.

MAHBOOB ALI  
s/o Sh. Ali Hasan,  
r/o Near Railway Crossing,  
c/o Sh. Hans Raj Sharma,  
Ward No. 4, Chambaghat,  
Distt. Solan (H.P.).

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**CHANGE OF NAME**

I, Amar Singh s/o Sh. Laeetin Singh, r/o Village Anu (83), P.O. Anti, District Shimla (H.P.) declare that I have changed my minor daughter's name from Sharuti to Shruti. All concerned please note for further.

AMAR SINGH  
s/o Sh. Laeetin Singh,  
r/o Village Anu (83),  
P.O. Anti, District Shimla (H.P.).

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**CORRECTION OF NAME**

I, Sumna Devi w/o Sh. Rajesh Kumar, r/o Ward No. 4, Village Bari Khas, P.O. Kamlehar, Tehsil Palampur, Distt. Kangra (H.P.)-176 061 declare that my son's name in his Aadhar Card have been wrongly entered as Baby of Suman whereas, his correct name is Krish Thakur. Concerned note.

SUMNA DEVI  
w/o Sh. Rajesh Kumar,  
r/o Ward No. 4, Village Bari Khas,  
P.O. Kamlehar, Tehsil Palampur,  
Distt. Kangra (H.P.)-176 061.

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**CHANGE OF NAME**

I, Azad Bahdur s/o Sh. Ram Bahdur, r/o Lana Marag (158), Sirmaur (H.P.) declare that I have changed my minor daughter's name from Shriya to Shreya Kumari. All concerned please note for further.

AZAD BAHDUR  
s/o Sh. Ram Bahdur,  
r/o Lana Marag (158), Sirmaur (H.P.).

**CHANGE OF NAME**

I, Mukta Vashishth w/o Sh. Alok Vashishth, r/o 23-D, Basoli Road, Rakkar Colony, Jal Graon Una, Tabba Behdala (H.P.) declare that I have changed my name from Mukta Vashishth to Mukta Sharma. All concerned please note for further.

MUKTA VASHISHTH  
w/o Sh. Alok Vashishth,  
r/o 23-D, Basoli Road,  
Rakkar Colony, Jal Graon Una,  
Tabba Behdala (H.P.).

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**CHANGE OF NAME**

I, Naresh Sood s/o Sh. Ravinder Sood, r/o 4/14/1, Loon Kayar, Tehsil & Distt. Solan (H.P.) declare that I have changed my name from Naresh Sood to Naresh Kumar. All concerned please note for further.

NARESH SOOD  
s/o Sh. Ravinder Sood,  
r/o 4/14/1, Loon Kayar,  
Tehsil & Distt. Solan (H.P.).

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**CHANGE OF NAME**

I, Bimla Devi d/o Sh. Jatru Ram, r/o Village Nile (Dadol), P.O. Maramasit, Tehsil Sundernagar, Distt. Mandi (H.P.) declare that I have changed my name from Vimla to Bimla Devi in Aadhar Card No. 5511 8219 3781. All concerned please note.

BIMLA DEVI  
d/o Sh. Jatru Ram,  
r/o Village Nile(Dadol), P.O. Maramasit,  
Tehsil Sundernagar, Distt. Mandi (H.P.).

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**CHANGE OF NAME**

I, Lajya Devi w/o Sh. Inder Jeet, r/o Village Jalah, Post Office Lohara, Tehsil Balh, Distt. Mandi (H.P.) declare that I want to change my name from Laja Devi to Lajya Devi in Aadhar Card No. 5332 1569 5590. All concerned please note.

LAJYA DEVI  
w/o Sh. Inder Jeet,  
r/o Village Jalah, Post Office Lohara,  
Tehsil Balh, Distt. Mandi (H.P.).

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**CHANGE OF NAME**

I, Fakir Chand Rana s/o Late Sh. Sohan Lal, r/o B-16, Phase-1, Sector-1, New Shimla, Shimla (H.P.)-171 009 declare that I have changed my name from Fakir Chand to Fakir Chand Rana for all future purposes.

FAKIR CHAND RANA  
s/o Late Sh. Sohan Lal,  
r/o B-16, Phase-1, Sector-1, New Shimla,  
Shimla (H.P.)-171 009.

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**CHANGE OF NAME**

I, Thonginhao Haokip s/o Sh. Saijang Haokip, r/o Village Skot Bhanat, P.O. Ghatti, Tehsil & District Solan (H.P.) declare that I have changed my name from Thonginhao Haokip to Thongginhao Haokip. All concerned please note for further.

THONGINHAO HAOKIP  
s/o Sh. Saijang Haokip,  
r/o Village Skot Bhanat, P.O. Ghatti,  
Tehsil & District Solan (H.P.).

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**CHANGE OF NAME**

I, Richu Dhiman w/o Sh. Chhabil Dass, r/o Village Damiana, P.O. Chhaila, Tehsil Theog, Distt. Shimla (H.P.)-171 220 declare that I have changed my daughter's name from Ariti (Previous Name) to Aarti (New Name). All concerned please may note.

RICHU DHIMAN  
w/o Sh. Chhabil Dass,  
r/o Village Damiana, P.O. Chhaila,  
Tehsil Theog, Distt. Shimla (H.P.)-171 220.

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**CORRECTION OF NAME**

I, Begma Devi w/o Sh. Sanjay Kumar, Village Chelian, P.O. Darkata, Tehsil Haripur, Distt. Kangra (H.P.)-176 029 declare that I am the mother of minor Shubham Choudhary aged 12 years. His name has been wrongly entered as Subman Choudhary in his Aadhar Card. His correct name is Shubham Choudhary as per his birth certificate. Both names belong to one and the same person. All concerned please may note.

BEGMA DEVI  
w/o Sh. Sanjay Kumar,  
Village Chelian, P.O. Darkata,  
Tehsil Haripur, Distt. Kangra (H.P.)-176 029.

---

**CHANGE OF NAME**

I, Shakuntla Kumari w/o Late Sh. Karam Chand, r/o Village Kuni, P.O. Thara, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my name from Shankuntla Devi to Shakuntla Kumari.

SHAKUNTALA KUMARI  
w/o Late Sh. Karam Chand,  
r/o Village Kuni, P.O. Thara,  
Tehsil Baijnath, Distt. Kangra (H.P.).

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**CORRECTION OF NAME**

I, Savita Devi w/o Sh. Tilak Raj, Village Dangra, P.O. Pragpur, Tehsil Pragpur, District Kangra (H.P.) declare that my name is wrongly recorded in my son Mayank Rana's CBSE Matriculation Certificate *vide* Roll No. 17135789, session 2025-26 from PM Shri KV Yol Cantt as Savita, whereas my correct name is Savita Devi. That it may be corrected in my son's CBSE Matriculation Certificate record from Savita to Savita Devi.

SAVITA DEVI  
w/o Sh. Tilak Raj,  
Village Dangra, P.O. Pragpur,  
Tehsil Pragpur, District Kangra (H.P.).

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**CORRECTION OF NAME**

I, Banita Rana w/o Sh. Sandeep Rana, r/o Vill. Dialri, P.O. Bhoranj, Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that in birth Certificate of my minor daughter her name & my name wrongly entered as Gunjan & Banita respectively. Whereas, correct name of my daughter is Gunjan Singh Rana & my correct name is Banita Rana. All concerned please note.

BANITA RANA  
w/o Sh. Sandeep Rana,  
r/o Vill. Dialri, P.O. Bhoranj,  
Tehsil Bhoranj, Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Chainchala Rani w/o Late Sh. Gurbachan Singh, r/o Village Kashipur, P.O. Mubarikpur, Tehsil Amb, Distt. Una (H.P.) declare that I have changed my name from Chanchla Devi to Chainchala Rani. I shall be known as Chainchala Rani for all purposes in future. All concerned please note.

CHAINCHALA RANI  
w/o Late Sh. Gurbachan Singh,  
r/o Village Kashipur, P.O. Mubarikpur,  
Tehsil Amb, Distt. Una (H.P.).

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**CORRECTION OF NAME**

I, Joti Ram s/o Sh. Shetu Ram, r/o Village Rayal, P.O. Peej, Tehsil & Distt. Kullu (H.P.) declare that my name is wrongly entered as Jyoti Ram in my Aadhar Card. Now I intend to correct my name as Joti Ram in Aadhar Card. Concerned note it.

JOTI RAM  
*s/o Sh. Shetu Ram,  
r/o Village Rayal, P.O. Peej,  
Tehsil & Distt. Kullu (H.P.).*

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**CHANGE OF NAME**

I, Vinod Sharma s/o Sh. Kewal Ram, r/o Vill. Bajroth, Gram Panchayat Bamta, Development Block Choupal, Distt. Shimla (H.P.) declare that I have changed my minor son's name from Aayan to Ayaansh. He shall be known as Ayaansh for all purposes in future. All concerned please note.

VINOD SHARMA  
*s/o Sh. Kewal Ram,  
r/o Vill. Bajroth, Gram Panchayat Bamta,  
Development Block Choupal, Distt Shimla (H.P.).*

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**CORRECTION OF NAME**

I, Repat Ram s/o Bhagi Ram, r/o Village Tosh, P.O. Barshaini, Sub-Tehsil Jari, Distt. Kullu (H.P.) declare that my daughter's name is wrongly entered as Diksha in her Aadhar Card. Now, I intend to correct my daughter's name as Dikshita in Aadhar Card. Concerned note it.

REPAT RAM  
*s/o Bhagi Ram,  
r/o Village Tosh, P.O. Barshaini,  
Sub-Tehsil Jari, Distt. Kullu (H.P.).*

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**CHANGE OF NAME**

I, Sakshi d/o Sh. Surender Singh, r/o Vill. Shilnu, P.O. Panjahal, Shilnu Kalas (77), Panjahal, Sirmaur (H.P.)-173 001 declare that I have changed my name from Shakshi Thakur (Aadhar Card No. 7781 8432 2009) to "Sakshi" due to variation in my name in Aadhar card etc. In future I shall be known by the name of Sakshi. All concerned please note.

SAKSHI  
*d/o Sh. Surender Singh,  
r/o Vill. Shilnu, P.O. Panjahal,  
Shilnu Kalas (77), Panjahal, Sirmaur (H.P.)-173 001.*

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**CHANGE OF NAME**

I, Gopal Singh s/o Sh. Mohan Lal, r/o Sadna (384), Naina Tikkar, Teh. Pachhad, Distt. Sirmaur (H.P.) declare that I have changed my daughter's name from Givika to Jeevika with immediate effect for all purposes & records. All concerned please note.

GOPAL SINGH  
s/o Sh. Mohan Lal,  
r/o Sadna (384), Naina Tikkar,  
Teh. Pachhad, Distt. Sirmaur (H.P.).

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**CHANGE OF NAME**

I, KM Nidhi w/o Amit Kumar, r/o H. No. 139/13, Paddal Mandi, Tehsil Sadar, Distt. Mandi (H.P.) declare that I have changed my name from Nidhi to Km Nidhi. All concerned please note.

KM NIDHI  
w/o Amit Kumar,  
r/o H. No. 139/13, Paddal Mandi,  
Tehsil Sadar, Distt. Mandi (H.P.).

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**CHANGE OF NAME**

I, Apeksha w/o Sh. Ravinder Kumar, r/o Village Tarkhankar, P.O. Bassi, Tehsil and District Kangra, Himachal Pradesh-176 214 declare that I have changed my name in my Aadhar Card No. 3490 4999 0593 from Abheksha to Apeksha. Whereas, my correct name is Apeksha. All concerned please may note.

APEKSHA  
w/o Sh. Ravinder Kumar,  
r/o Village Tarkhankar, P.O. Bassi,  
Tehsil and District Kangra, Himachal Pradesh-176 214.

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**CORRECTION OF NAME**

I, Sandeep Kumar s/o Sh. Tulsi Ram, r/o Vill. Dabra, P.O. Shilla, Teh. Kamrau, Distt. Sirmaur (H.P.) declare that in Aadhar Card my minor son's name has been wrongly entered as Sakshan instead of his correct name Saksham as per other documents. All concerned please may note.

SANDEEP KUMAR  
s/o Sh. Tulsi Ram,  
r/o Vill. Dabra, P.O. Shilla,  
Teh. Kamrau, Distt. Sirmaur (H.P.).

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**CORRECTION OF NAME**

I, Sandeep Kumar s/o Sh. Tulsi Ram, r/o Vill. Dabra, P.O. Shilla, Teh. Kamrau, Distt. Sirmaur (H.P.) declare that in Aadhar Card my minor daughter's name has been wrongly entered as Gunjn instead of her correct name Gunjan as per other documents. All concerned please may note.

SANDEEP KUMAR  
s/o Sh. Tulsi Ram,  
r/o Vill. Dabra, P.O. Shilla,  
Teh. Kamrau, Distt. Sirmaur (H.P.).

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**CHANGE OF NAME**

I, Sonam Chhopel s/o Sh. Chhetan Angchuk, r/o V.P.O. Rangrik Kaza Soma Spiti, Lahaul and Spiti (H.P.) hereby declare that I have changed my minor son's name from Nawang Tashi Raptan (old name) to Shedup Tenpe Gyaltsen (new name). All concerned please note.

SONAM CHHOPEL  
s/o Sh. Chhetan Angchuk,  
r/o V.P.O. Rangrik Kaza Soma Spiti,  
Lahaul and Spiti (H.P.).

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**CORRECTION OF NAME**

I, Niko w/o Paras Ram, Village Pulan, P.O. Sirdi, Tehsil Brahmaur, Distt. Chamba (H.P.) declare that my name Nimo is wrongly entered in my Aadhar Card, my correct name is Niko. Please note.

NIKO  
w/o Paras Ram,  
Village Pulan, P.O. Sirdi,  
Tehsil Brahmaur, Distt. Chamba (H.P.).

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**CHANGE OF NAME**

I, Indu Bala w/o Sh. Desh Raj, r/o Vill & P.O. Pul Bahal, Teh. Chopal, Distt. Shimla (H.P.) declare that I have changed my minor daughter's name from Sarishti to Srishti Suman. Please note all concerned for further.

INDU BALA  
w/o Sh. Desh Raj,  
r/o Vill & P.O. Pul Bahal,  
Teh. Chopal, Distt. Shimla (H.P.).

**CHANGE OF NAME**

I, Meera Sharma w/o Sh. Rakesh Kumar, r/o House No. 24, V.P.O. Sai, Teh. Baddi, Distt. Solan (H.P.) declare that I have changed my name from Meera Sharma to Meera Devi. Please note all concerned for further.

MEERA SHARMA  
w/o Sh. Rakesh Kumar,  
r/o House No. 24, V.P.O. Sai,  
Teh. Baddi, Distt. Solan (H.P.).

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**CHANGE OF NAME**

I, Indra Devi w/o Sh. Dinesh, r/o Vill. Samvi Anol, P.O. Kulag, Teh. Kupvi (146), Distt. Shimla (H.P.) declare that I have changed my minor daughter's name from Divyashi Kumari to Divyanshi (दिव्यांशी hindi) Please note all concerned for further.

INDRA DEVI  
w/o Sh. Dinesh,  
r/o Vill. Samvi Anol, P.O. Kulag,  
Teh. Kupvi (146), Distt. Shimla (H.P.).

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**CHANGE OF NAME**

I, Vaneeta d/o Sh. Narender Kumar, r/o Thara (107), Dahan, Teh. Rajgarh, Distt. Sirmaur (H.P.) declare that I have changed my name from Vaneeta to Vineeta Kumari. Please note all concerned for further.

VANEETA  
d/o Sh. Narender Kumar,  
r/o Thara (107), Dahan,  
Teh. Rajgarh, Distt. Sirmaur (H.P.).

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**CHANGE OF NAME**

I, Ronak Singh s/o Sh. Uday Bhan Singh, r/o Vill. Bathol, P.O. Dharampur, Teh. Kasauli (768), Distt. Solan (H.P.) declare that I have changed my name from Ronak Singh to Rounak Singh. Please note all concerned for further.

RONAK SINGH  
s/o Sh. Uday Bhan Singh,  
r/o Vill. Bathol, P.O. Dharampur,  
Teh. Kasauli (768), Distt. Solan (H.P.).

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**CHANGE OF NAME**

I, Sumit Kumar s/o Sh. Virender Kumar, r/o A-86, New Suncity Colony, Near Basanti Bag, Teh. Baddi, Distt. Solan (H.P.) declare that I have changed my minor son's name from M Baby of Heena to Saransh. Please note all concerned for further.

SUMIT KUMAR  
*s/o Sh. Virender Kumar,  
r/o A-86, New Suncity Colony,  
Near Basanti Bag, Teh. Baddi, Distt. Solan (H.P.).*

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**CHANGE OF NAME**

I, Satya Parkash s/o Sh. Chuni Lal, r/o Vill. Kuthiana, P.O. Dangri, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my name from Sat Parkash to Satya Parkash. I shall be known as Satya Parkash for all purposes in future. All concerned please note.

SATYA PARKASH  
*s/o Sh. Chuni Lal,  
r/o Vill. Kuthiana, P.O. Dangri,  
Tehsil Nadaun, Distt. Hamirpur (H.P.).*

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**CHANGE OF NAME**

I, Janat Vishkarma d/o Sh. Praveen Kumar, r/o Vill. Sihari Musalmana, Teh. Kasauli, Solan (H.P.) declare that I have changed my name from Janat Vishkarma to Jannat. Please note all concerned for further.

JANAT VISHKARMA  
*d/o Sh. Praveen Kumar,  
r/o Vill. Sihari Musalmana,  
Teh. Kasauli, Solan (H.P.).*

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**CORRECTION OF NAME**

I, Koushlya Devi d/o Sh. Rum Singh, r/o Village Jari, P.O. Jari, Tehsil Bhuntar, District Kullu, Himachal Pradesh-175 105 hereby declare that my father's name has been incorrectly mentioned as "Roop Singh" in my PAN Card, his correct name is "Rum Singh". Both names refer to the same person, my father. I have submitted an affidavit for correction of my father's name in my PAN/Income Tax records from "Roop Singh" to "Rum Singh". Concerned note it.

KOUSHLYA DEVI  
*d/o Sh. Rum Singh,  
r/o Village Jari, P.O. Jari, Tehsil Bhuntar,  
District Kullu, Himachal Pradesh-175 105.*

